

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 28642-28643/2019

(Arising out of impugned final judgment and order dated 23-03-2018 in WC No. 6284/2018 21-08-2019 in CMRA No. 3/2018 passed by the High Court Of Judicature At Allahabad)

M/S KRBL LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 190918/2019 - CONDONATION OF DELAY IN FILING THE SPARE COPIES

IA No. 176724/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 132497/2020 - EXEMPTION FROM FILING O.T.

IA No. 176723/2019 - EXEMPTION FROM FILING O.T.)

Date : 09-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Ms. Akriti Chaubey, AOR

Mr. Ritu Raj, Adv.

For Respondent(s)

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, adjourn the matter for first week of August, 2023.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)